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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/00550 OF 2014
Cuttack this the 14th day of July, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R. C. MISRA, MEMBER (Admn.)

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Suklal Singh Mundary, aged about 50 years,
Son of Late Soma Mundary,
At present working as Jr. Works Manager,
Bearing Personnel No. 92208 Ordnance Factory
At/PO- Badmal, PS- Saintala, Dist- Bolangir,
Residing at – Qr. No. 41052 Ordnance Factory Colony,
Badmal, Dist- Bolangir, PIN-767076.

...Applicant

(Advocates: Mr. A.Ch. Behera)

VERSUS

Union of India Represented through

1. Secretary to Govt. of India,
Ministry of Defence, DHQ Post Office,
New Delhi-110011.
2. Director General,
Ordnance Factory Board,
10-A, Saheed Khudiram Bose Road,
Kolkata (West Bengal)-700001.
3. General Manager,
Ordnance Factory,
At/PO-Badmal, PS- Saintala,
Dist-Bolangir, PIN-7677076.
4. Secretary,
Ordnance Factory Board,
Section A/GB, 10-A, Saheed Khudiram Bose Road,
Kolkata - 700001.

... Respondents

(Advocate: Mr. M.K.Das)



ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A.C.Behera, Learned Counsel for the Applicant, and Mr. M.K.Das, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the Respondents for giving him promotion to the post of AWM/OFBL on the ground that he belongs to ST community and is also senior to the person, ³ ^R who already have been promoted as such. Mr. Behera, Learned Counsel for the Applicant, submitted that ventilating his grievance the applicant made representation vide Annexure-A/4 before Respondent No.2 on 26.06.2014, a copy of which has also been forwarded to Respondent No. 4 on 27.06.2014, which is still unanswered.

3. Mr. M.K.Das, Ld. Addl. CGSC appearing for the Respondents, has no immediate instruction, if any such representation has been preferred by the applicant and the status thereof.

4. Since it is the positive case of the applicant that the representation preferred by him is still pending, without entering into the merit of the matter, we dispose of this O.A. at the stage of admission itself by directing Respondent No.4 to consider the representation (if the same has been received and is still pending) and dispose of the same communicating the result thereof to the applicant in a well reasoned order within a period of 60 days from the date of receipt of copy of this order.

[Signature]

5. As agreed to by the Ld. Counsel for both the sides, copy of this order, along with copy of the O.A., be transmitted to Respondent No. 4 by Speed Post at the cost of the applicant, for which Mr. Behera, Ld. Counsel for the applicant, undertakes to file the postal requisites by

16.07.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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